

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 4192 - JK (LD ) of 2025**

**DATED:- 15 - 04 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Jammu and Kashmir Service Selection Board as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 15 - 04 - 2025

No:-LAW-OIC/04/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary, J&K Service Selection Board.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer



**Annexure to the Government Order No. 4192 - JK(LD) of 2025 dated 15.04.2025**

<b>S No.</b>	<b>Title of the case</b>	<b>OIC</b>
1	<ol style="list-style-type: none"><li>1. T.A 2689/2020 in WPC 3443/2019 titled Tahir Mahmood Vs D/o Education UT of J&amp;K.</li><li>2. WPC 3049/2024 titled Dinesh Singh Chib and ors Vs UT of J&amp;K and Ors.</li><li>3. WPC No. 28/2025 titled Raghav Suri and Ors Vs UT of J&amp;K and Ors.</li><li>4. O.A No. 258/2021 titled Abhiv Koul vs Union Territory of Jammu and Kashmir &amp; Ors.</li><li>5. SWP No.338/2019 titled Sujan Singh Vs State &amp; Ors</li><li>6. SWP No.406/2019, COA No.653/2019 titled Sanjay Dutt</li><li>7. O.A. 994/2024 titled Ankit Gupta Vs UT of J&amp;K and Ors.</li><li>8. OA 993/2024 titled Samit choudhary Vs UT of J&amp;K and Ors.</li><li>9. O.A No.1347 of 2022 Monty Kangotra and another V/S Union Territory of J&amp;K and others i.</li></ol>	<b>Atul Kumar (JKAS) Secretary J&amp;K Services Selection Board.</b>
2	OA/61/48/2021 titled Aarohi Sharma V/S UT of J&K and Ors.	<b>Mr. Anil Kumar (JKAS), Under Secretary, JKSSB.</b>

*Ja*

*Devsingh*